BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P (IB) No. 168/KB/2017

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Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th January 2018, 10.30 A.M

Name of the Company Under Section		M/s. Naresh Kumar & Company Pvt.LtdVersus- Kalyanpur Cements Ltd. 9 IBC		
1		A KUMAR	K·CL	Surchesaku
2.	DINYESA	DEFAI	P.8.	Dimesh N. Des.

3 SANJAY CHATTERSEE AD of J.P. 4. AUNGVETA, FOR RI-D. Defa

1. SHAUNAR MITRA, Adv. for Corporate Debtor

ORDER

Ld. Counsel on behalf of Resolution Professional (RP) as well as Ld. RP and the Ld. Counsel for the corporate debtor is present. No one is present from the operational creditor's side.

Ld. Counsel on behalf of RP submits that the Resolution Plan submitted to the Committee of Creditors (CoC) has been unanimously approved by the the CoC at the CoC meeting held on 22/01/2018. Report to that effect has already been submitted with the Resolution Plan and Schedule on 24/01/2018 before the expiry of extended period of CIRP. Accordingly, submission of Resolution Plan along with the Schedule is hereby recorded.

Heard. Reserved for order.

V102/53/881 .c

Sd

(Jinan K.R.) Member (J)